

**IN THE INCOME TAX APPELLATE TRIBUNAL AGRA BENCH,
AGRA**

**BEFORE: SMT ANNAPURNA GUPTA, ACCOUNTANT MEMBER
&
SHRI SUNIL KUMAR SINGH, JUDICIAL MEMBER**

**ITA No. 195/AGR/2022
(Assessment Year : 2010-11)**

Shri Ashok Kumar 7C/B Govind Nagar, Mathura, U.P. 281 003	V.	Income Tax Officer, 1(3)(1), Aayakar Bhawan, Mathura U.P. 281 004
PAN/GIR No. AFZPS9723C		
(Appellant)	..	(Respondent)

Assessee by	None
Revenue by	Shri Shailendra Srivastava, Sr. DR
Date of Hearing	25/03/2025
Date of Pronouncement	25/03/2025

आदेश / O R D E R

PER SUNIL KUMAR SINGH (J.M.):

1. This appeal has been preferred against the impugned order dated 18.10.2022 passed by the Ld. CIT(A)/NFAC, Delhi.
2. The case was called out. None responded for the appellant assessee. The Ld. DR is virtually connected for the revenue. Perusal of the records show that the appellant has deposited Rs. 500/- only as tribunal fee, whereas he was required to deposit Rs. 10,000/- as tribunal fee as provided u/s 253(6) of the Income Tax Act, 1961. The Notice to remove the defect of the deficiency of Rs.9,500/- in tribunal fee was issued to the

assessee. The assessee, in response thereof, instead of removing the said defect, has merely forwarded submissions on merits of the case.

3. In view of aforesaid deficiency in tribunal fee and also keeping in view that the appeal is pending since the year 2022 and assessee has failed to remove the defect of deficiency of tribunal fee, the appeal stands dismissed as not maintainable.

Order pronounced in open court on 25.03.2025.

Sd/-
(ANNAPURNA GUPTA)
ACCOUNTANT MEMBER

Sd/-
(SUNIL KUMAR SINGH)
JUDICIAL MEMBER

Agra; Dated 25/03/2025
Rahul, LDC

Copy of the Order forwarded to:

1. The Appellant
2. The Respondent.
3. CIT
4. DR, ITAT, Mumbai
5. Guard file.

BY ORDER,

//True Copy//

(Asstt. Registrar)
ITAT, Agra